

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1585 & 1028 OF 2019 IN
DFR NO. 2118 OF 2019**

Dated : 28th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

TANGEDCO ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Ors. ... Respondent(s)
Counsel for the Appellant(s) : Mr. S. Vallinayagam

ORDER

IA NO. 1585 OF 2019

(Application for condonation of delay in re-filing the appeal)

Heard learned counsel for the Appellant/applicant. For the reasons set out in the application, 76 days delay in re-filing the appeal is condoned subject to payment of cost of Rs.2000/- (Rupees Two Thousand only) to a charitable organization, namely "**The Child Relief and You (CRY), 632, 2nd Floor, Lane No.3, West End Marg, Saiyadul Ajaib, New Delhi**" within two weeks from today and file compliance report to that effect in the Registry.

Application is disposed of.

IA NO. 1028 OF 2019

(Application for condonation of delay in filing the appeal)

Issue notice to Respondents on this IA as well as on the main appeal, returnable on 18.09.2019. Dasti, in addition, is permitted.

On compliance of direction for payment of cost for delay in refiling the appeal, list the matter on **18.09.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkg